

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW  
DELHI

Original Application No. 263 of 2025

Karan Singh

Applicants

Versus

Union of India and others

Respondent (s)

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**5. VAKALATNAMA**

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW  
DELHI

Original Application No. 263 of 2025

Karan Singh

Applicants

Versus

Union of India and others

Respondent (s)

Short reply by way of Affidavit of Er. Rajesh Kumar, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala on behalf of Respondent No. 4 in compliance to order dated 29.07.2025.

I the above-named deponent, do hereby, solemnly affirm and state as under:

**Respectfully Showeth:**

1. That the above-mentioned case has been filed before this Hon'ble Tribunal with the grievance against illegal sand mining in and around Village Shekupur Manziri and nearby areas in District Pathankot, Punjab. The applicant has alleged that the illegal mining is in progress without the requisite environmental clearances and in violation of the orders of the Tribunal and the Supreme Court. The applicant also alleges that the fertile agricultural land is affected on account of such illegal mining and the violators are causing air and noise pollution. The applicant has also raised an issue that such illegal mining is being done close to the line of control raising the national security concerns and that the illegal mining activities are going on even in 'Gair Mumkin Janglat' – forests land which is protected.
2. That after consideration of the matter, the Hon'ble Tribunal by passing an order dated 29.07.2025 has issued notice to the respondents for filing their response by way of affidavit. The present reply is being filed by the deponent in

compliance of order dated 29.07.2025 mentioning therein the relevant facts of the case which may kindly be read in the following paragraphs.

3. That from the perusal of the application filed by the applicant, it is observed that the applicant is also not sure about the fact as to whether there is illegal mining or the mining is in violation of the conditions of Environmental Clearance granted to the sites. As per the record available with the office of the Board, Environmental Clearance has been granted to the following sites.

- a) Sand Mining on the bed of River Ravi with production capacity of 592244 TPA over an area of 36.84 Ha in the Revenue Estate of Village Shahpur Gopi and Gol, Tehsil and District Pathankot, Punjab was granted by State Level Environment Impact Assessment Authority, Punjab to the Executive Engineer, Drainage cum District Mining Officer, Mining and Geology Division, Madhopur, District Pathankot vide EC Id no. EC24B0107PB528994N dated 15.03.2024.

Vide letter dated 12.04.2024 the EC was transferred by State Level Environment Impact Assessment Authority, Punjab to MVD Cement and Construction Private Limited, Village Thapkour, P.O Bhadroya, Tehsil Nurpur, District Kangra, Village Thapkour. A copy of letter dated 12.04.2024 issued by State Level Environment Impact Assessment Authority, Punjab for transfer of Environmental Clearance is enclosed as **Annexure R-4/A**,

- b) Sand from Ravi Riverbed with production capacity of 14,86,789 TPA over an area of 78.47 Ha in the Revenue Estate of Village Kharkhara, Maira Kalan and Chak Hari Rai, Tehsil and District Pathankot, Punjab was granted by SEIAA to the Executive Engineer, Drainage cum District Mining Officer, Department of Water Resources, Pathankot vide EC ID No. EC24B0107PB5811665N dated 31.07.2024.

Vide letter file no. 2024/EC/T/199 dated 02.08.2024 the EC was transferred by SEIAA, Punjab to M/s Navyug Company, H.No. 84, Basan Vihar, Dugri Road,



Ludhiana. A copy of letter dated 02.08.2024 issued by State Level Environment Impact Assessment Authority, Punjab for transfer of Environmental Clearance is enclosed as **Annexure R-4/B**.

- c) RBM Mining Project (Boulder, Gravel and Sand) for sand mining on the bed of River Ravi with production capacity of 65886 TPA over an area of 11.43 Ha in a cluster located in the Revenue Estates of Village Kot Bhattian and Village Samrala, Tehsil and District Pathankot was granted by SEIAA to the Executive Engineer, Drainage-cum-District Mining Officer, Pathankot, Drainage-cum-Mining and Geology and Department of Water Resources, Madhopur vide EC ID No. EC24B0107PB595865N dated 31.07.2024.

Vide letter F.No. 2024/EC/T/198 letter dated 02.08.2024 the EC was transferred by SEIAA, Punjab to M/s Kissan Petroleum (K.S.K), Village Peer Baksh Chouhan, Jalalabad Eest, Fazilka, Punjab. A copy of letter dated 02.08.2024 issued by State Level Environment Impact Assessment Authority, Punjab for transfer of Environmental Clearance is enclosed as **Annexure R-4/C**

4. That in reply to the allegation put forwarded by the applicant that approximately 23 stone crushers are operating illegally in an around the villages mentioned in the application (Kathlour, Akhwara, Datial Feroza, Chak Koshalian and Koshalian) it is submitted that 23 stone crushers are operating in this belt with the valid consents to operate of the respondent Punjab Pollution Control Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. A list of 23 stone crushers is enclosed as **Annexure R-4/D**.
5. That in the facts and circumstances of the case, it is pertinent to mention here that earlier the Hon'ble National Green Tribunal has passed an order dated 10.12.2020 in Original Application No. 57 of 2020 and the State of Punjab was directed to limit the number of stone crusher units as per carrying capacity of legitimate source of raw material. Various steps have been taken by the



Government of the Punjab from time to time to implement the said order dated 10.12.2020 of the Hon'ble National Green Tribunal. The matter in this regard falls under the purview of the Department of Mines and Geology. The Punjab Crusher Policy, 2023 is being implemented by the Government of Punjab, Department of Mines and Geology.

6. That Department of Mines and Geology has undertaken a comprehensive review of the various orders passed by the department for ensuring compliance of the orders of the Hon'ble National Green Tribunal. The Department of Mines and Geology has framed the following issues –
  - a. The spatial distribution of quantity of River Bed Material (RBM) in the State.
  - b. The spatial distribution of Crusher Units in the State
  - c. The possible linkage of a Crusher Unit to a source of RBM in its vicinity. For determining this data a reasonable assumption is being made of the viable distance for sourcing of RBM by any Crusher Unit. Thereafter, possible linkages shall be ascertained by determining the source(s) of RBM within a circular spread, equal, in radius to such a viable distance, around such a Crusher Unit/ Crusher Unit Cluster.
  - d. Areas where the source of RBM stands fully "exploited" i.e. the total quantity of RBM in such a source is less than the total annual RBM required by the Crusher Unit(s) linked to it.
  - e. Assumption of the running time of a Crusher Unit.
  - f. A ban on establishment of Crusher Units in areas identified in para (d) above.
  - g. The period of review of the data / calculations and consequent periodic lifting of restrictions, if any.
7. That after consideration of the above issues, the Department of Mines and Geology by passing an order bearing no. E-526419/WR-PROJ/12/2023-PJ6/193 dated 15.07.2024 has ordered as under that-

4  


- a. In future only those Crusher Units shall be registered by the Director, Mines & Geology which, as per Punjab Crusher Policy 2023, have obtained Consent to Establish from the Punjab Pollution Control Board after due verification of legal source of material.
- b. In case of New Crushers units, whose consent to establish was issued by the PPCB before the June 15, 2024 without any such verification of legal source of material, the Director, Mines & Geology shall verify the legal source before registering the New Crusher Unit for the first time.
- c. The criteria for verification of the legal source of material for New Crusher Units shall be as under:
  - i. Commercial Mining Sites (CMS), within a 20 KM or 25 KM radius from the New Crusher Unit shall be considered.
  - ii. Director, Mines & Geology shall link the Crusher Unit /Crusher Unit Clusters (within which the Crusher Unit is proposed to be established) with operational CMS sites within a radius of 20 KM / 25 KM from such a Unit/Cluster for determining the availability of material for the New Crusher Unit. At least one of these two calculations should be favourable for the new Crusher Unit for its Registration.
  - iii. There shall be a ban on Registration of Crusher Units in Areas where the source of RBM stands fully "exploited" i.e. the total quantity of RBM in such a source is less than the total annual RBM required by the Crusher Unit(s) linked to it (assuming that each Crusher Unit runs at 75% capacity for 300 days in a year).



- iv. The list of CMS sites which have surplus material shall be prepared every year in the month of February.
  - v. Additionally, operational de-silting sites and sites containing stacked material from de-silting operations within the district/neighbouring District(s) shall also be taken into account for verifying the legal source, provided that RBM from such sites is available for sale by the Department of Water Resources or by a person authorized by it.
  - vi. For Crusher Units established within Punjab but situated near its borders with the States of Haryana Himachal Pradesh and the Union Territory (U.T.) of Jammu & Kashmir, a report from these States/ U.T., confirming that surplus RBM is available for sale from a legal mining site within a radius of 25-kilometer from the Crusher Unit, shall suffice to verify the legal source.
- d. That a copy of the order dated 15.07.2024 passed by the Secretary to Government of Punjab, Department of Mines and Geology has been endorsed to the Chairman, Punjab Pollution Control Board vide letter endorsement no. E-526419/WR-PROJ/12/2023-PJ6/193/1-5 dated 15.07.2024 to issue necessary instructions to the concerned officers of the Board to get the legal source of raw material verified from the Department of Mines and Geology before issuing consent to establish to new stone crushers. A copy of letter endorsement dated 15.07.2024 is enclosed as **Annexure R-4/E**.



8. That after considering the orders dated 15.07.2024 passed by the Department of Mines and Geology, the Board has circulated the said order to all the officers of the Punjab Pollution Control Board for necessary compliance.
9. That it is pertinent to mention here that the villages of District Pathankot and villages of other districts of the State of Punjab have been recently devastated by floods and actual position cannot be commented upon.
10. That the deponent may kindly be allowed to place on record the present short reply by way of affidavit on behalf of the Punjab Pollution Control Board (Respondent No. 04) for kind consideration and appropriate orders of this Hon'ble Tribunal.

Deponent

Date :

Place : Batala

  
 (Er. Rajesh Kumar)  
 Environmental Engineer,  
 Punjab Pollution Control Board,  
 Regional Office, Batala.  
 (on behalf of Respondent No. 4)

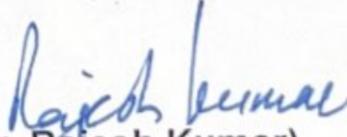
### VERIFICATION:

Verified that the contents of Para No. 1 to 9 of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 10 is prayer. No part of the above reply is false and no material has been concealed therein.

Deponent

Date :

Place : Batala

  
 (Er. Rajesh Kumar)  
 Environmental Engineer,  
 Punjab Pollution Control Board,  
 Regional Office, Batala.  
 (on behalf of Respondent No. 4)



सत्यमेव जयते

**File No.:**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment Authority(SEIAA),**  
**PUNJAB)**



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Dated 12/04/2024



To,

Sh. Kanwar Rahul Pathania  
 M/s MVD Cementation and Construction Pvt. Ltd.  
 Village Thapkour, P.O Bhadroya, Tehsil Nurpur, District Kangra, Himachal Pradesh  
 mvdcementation.ec@gmail.com

Subject:

Grant of Transfer of EC to the project under the provision of the EIA Notification 2006 and as amended thereof regarding.

On/By/Date,

This is in reference to your application submitted to SEIAA vide proposal number SIA/PB/MIN/466466/2024 dated 18/03/2024 for grant of transfer of EC to the project under the provision of para 11 of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0107PB5750949T
(ii) File No.	
(iii) Clearance Type	Transfer of EC
(iv) Category	B1
(v) Schedule No./ Project Activity	1(a) Mining of minerals
(vii) Name of Project	Proposed sand mining project on the Ravi River Bed located at village- Shahpurgopi and Gol Tehsil & District- Pathankot, State Punjab
(viii) Location of Project (District, State)	Village Shahpurgopi and Gol, Tehsil & District- Pathankot, Punjab
(ix) Issuing Authority	SEIAA
(x) EC Date	04/04/2024
(xi) Details of Transferee	MVD CEMENTATION AND CONSTRUCTION PRIVATE LIMITED, Village Thapkour, P.O. Bhadroya, Teh. Nurpur, District Kangra, Village Thapkour, 18,2,176403
(xii) Details of Transferor	Executive Engineer Drainage-cum-DMO, Mining & Geology Division, Madhopur, District Pathankot, Punjab Executive Engineer Drainage-

cum-DMO, Mining & Geology Division,  
Madhopur, District Pathankot, Punjab

3. As decided by the SEIAA in its 286th meeting held on 27.03.2024, Environmental Clearance granted to Executive Engineer- Drainage –cum-Mining & Geology, Pathankot Division, Punjab vide EC ID No. EC24B0107PB5528994N dated 15.03.2024 for carrying out mining of Minor Minerals (Sand) @ 16,77,356 TPA (including 64,234 MT already extracted) in an area of 36.84 Ha in the river bed of River Ravi located at 48432 MT over a period of three years) in an area of 3.43 Ha in the revenue estate of Village Shahpurgopi and Gol, Tehsil & District- Pathankot, Punjab in the name of M/s MVD Cementation and Construction Pvt. Ltd. The Environmental Clearance will be valid for a period of 30 years from the date of issuance of original Environmental Clearance or till the validity of contract period with the Mining Department, whichever is earlier, subject to the same terms and conditions as mentioned in the original EC along with special condition as per additional conditions mentioned below.  
This letter must remain appended with the original Environmental Clearance granted vide EC ID No. EC24B0107PB5528994N dated 15.03.2024.

4) This issues with the approval of Competent Authority.

4.

**Copy To**

1. The Secretary to Govt. of India, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD -cum-office complex, East Arjun Nagar, New Delhi
3. The Chairman, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala.
4. The Deputy Commissioner, Pathankot.
5. The Deputy Director General (C), Ministry of Environment, Forests & Climate Change, Northern Regional Office, Bays No. 24-25, Sector- 31-A, Chandigarh.
6. The Chief Conservator of Forests (North), Ministry of Environment and Forest, Regional Office, Bays No.24-25, Sector-31-A, Chandigarh.
7. Monitoring Cell, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi – 110003.
8. The Director of Industries Commerce, Punjab Udyog Bhawan, 18- Himalaya Marg, Chandigarh.
9. The Executive Engineer-cum-Mining Officer, Pathankot.
10. The Joint Director, Ministry of Environment & Forests, Northern Regional Office, Bays No. 24-25, Sector- 31(A), Chandigarh. The detail of the applicant is as under:

- a) Name of the applicant : Sh. Kanwar Rahul Pathania, Partner
- b) Phone no. : 9717137943
- c) E-mail id : mvdcementation.cc@gmail.com

**Additional EC Conditions**

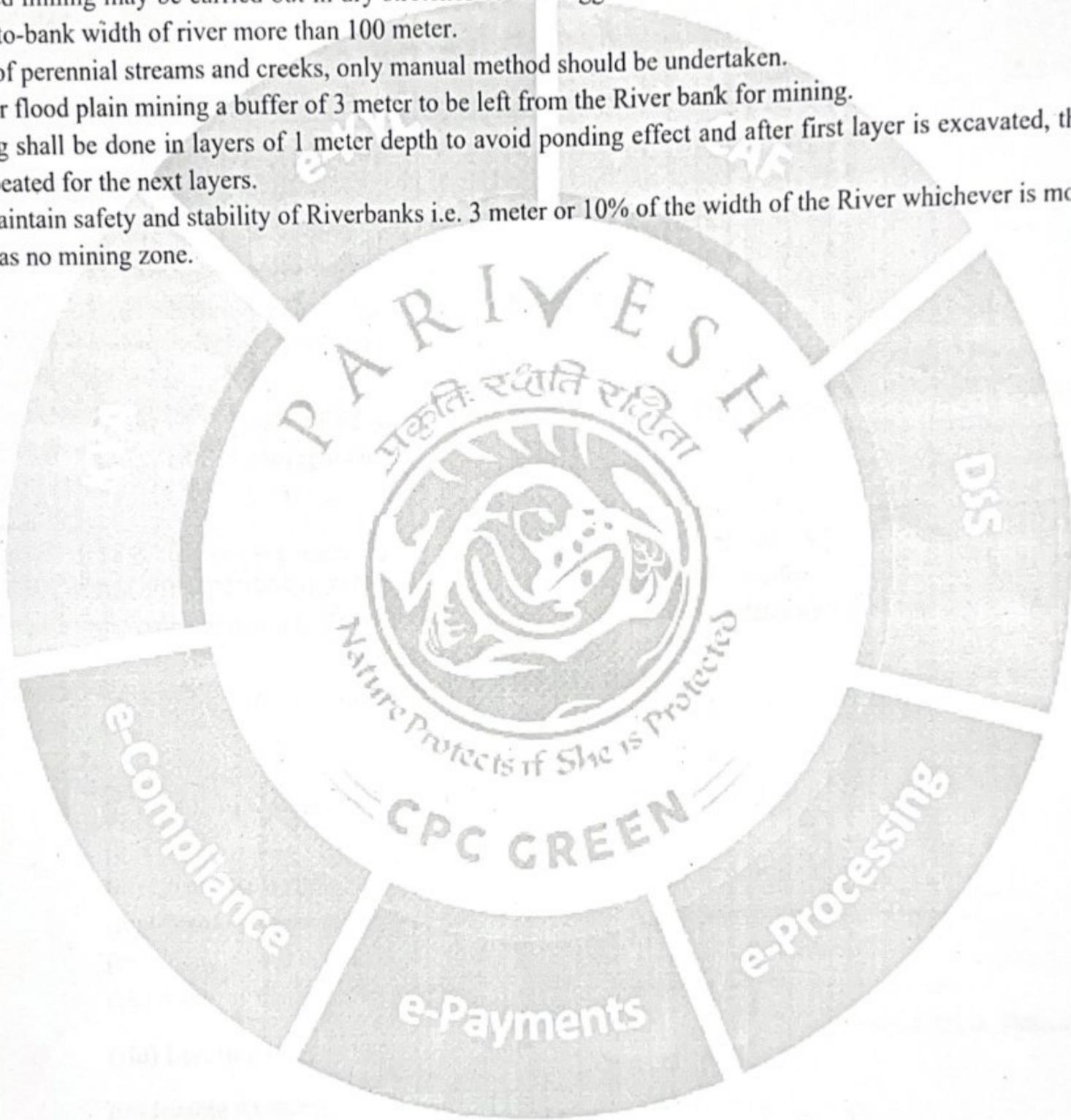
i) The Project Proponent shall deposit funds amounting to Rs 18.42 Lakhs towards the capital cost & Rs 6.14 Lakhs/annum (for 3 years) towards the recurring cost for Plantation of 1,842 saplings and Rs 25.16 Lakhs for additional environmental activities towards the capital cost (total Rs 43.16 Lakhs capital cost) as stipulated in the Environmental Clearance issued vide EC ID no. EC24B0107PB5528994N dated 15.03.2024, prior to commencing mining operations and further amounts of Rs 6.14 Lakhs annually on 01.04.2025, 01.04.2026 and 01.04.2027 for maintenance of plantations in the Greening Punjab Mission budget head of the Forest Department through DFO Pathankot as under:

Demand No.

32- Forestry and Wildlife

Major Head	0406-Forestry and Wildlife
Sub Major Head	01- Forestry
Minor Head	102- Receipts from Social and Farm Forestry
Sub Head	03- Green Punjab Mission
Detailed Head	01-Green Punjab Mission Fees

- ii) Upon expiry of the Mining Contract, or in case the same is cancelled / revoked by the Mining Department, the EC will revert back to the Executive Engineer Drainage-cum-DMO, Mining & Geology Division, Madhopur, District Pathankot, Punjab.
- iii) No sand mining be allowed in the river basin sites during the monsoon season as defined by the Meteorological department.
- iv) Riverbed mining may be carried out in dry stretches of sand aggradations through semi-mechanized methods in rivers with bank-to-bank width of river more than 100 meter.
- v) In case of perennial streams and creeks, only manual method should be undertaken.
- vi) In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
- vii) Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
- viii) To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.



Signature Not Verified

Digitally Signed by: Harjeet Singh Sandhu  
PCS  
Member Secretary, SE/IAA

Date: 15/04/2024



सत्यमेव जयते

File No.: 2024/EC/T/199

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),

PUNJAB)

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Dated 02/08/2024



To,

Sh. MANPREET SINGH  
M/s Navyug Company  
H.no. 84, Basant Vihar, Dugri Road, Ludhiana-141001  
navyug.boont@outlook.com

Subject:

Grant of Transfer of EC to the project under the provision of the EIA Notification 2006 and as amended thereof regarding.

सु/विभाग,

This is in reference to your application submitted to SEIAA vide proposal number SIA/PB/MIN/490561/2024 dated 31/07/2024 for grant of transfer of EC to the project under the provision of para 11 of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

- |  |  |
|--|--|
| (i) EC Identification No.                    | EC24B0107PB5291926T  |
| (ii) File No.                                | 2024/EC/T/199  |
| (iii) Clearance Type                         | Transfer of EC   |
| (iv) Category                                | B1   |
| (v) Schedule No./ Project Activity           | 1(a) Mining of minerals  |
| (vi) Name of Project                         | Sand Mining Project-Kharkhara  |
| (viii) Location of Project (District, State) | Village Kharkhara, Tehsil & Distt. Pathankot,<br>Punjab                                    |
| (ix) Issuing Authority                       | SEIAA  |
| (x) EC Date                                  | 02/08/2024   |
| (xi) Details of Transferee                   | M/s Navyug Company, H. No 84, Basan Vihar,<br>Dugri Road, Ludhiana                         |
| (xii) Details of Transferor                  | Executive Engineer-cum-District Mining Officer,<br>Department of Water Resource, Pathankot |

3) As decided by the SEIAA in its 306th meeting held on 01.08.2024, the Environmental Clearance granted to Executive Engineer-cum-District Mining Officer, Pathankot, Department of Water Resource Madhopur, Pathankot, Punjab vide EC ID No. EC24B0107PB5811665N dated 31.07.2024 for carrying out mining of minor minerals (sand) from CMS site

namely "Kharkhara" with production capacity of 8,36,338 MT in an area of 36.30 Ha (mineable area- 29.67 Ha) in the river bed of River Ravi, located in the revenue estate of Village Kharkhara, Tehsil & Distt. Pathankot, Punjab is transferred in the name of M/s Navyug Company, H.No. 84, Dugri Road, Ludhiana. The Environmental Clearance will be valid for a period of 30 years from the date of issuance of original Environmental Clearance or till the validity of contract period with the Mining Department, whichever is earlier, subject to the same terms and conditions as mentioned in the original EC along with **special condition** as under:

i) The Project Proponent shall deposit annual recurring amount of Rs 6.05 Lakhs on 01.04.2025, 01.04.2026 and 01.04.2027 each in the Greening Punjab Mission budget head of the Forest Department through DFO, Pathankot as under:

Demand No.	32- Forestry and Wildlife
Major Head	0406-Forestry and Wildlife
Sub Major Head	01- Forestry
Minor Head	102- Receipts from Social and Farm Forestry
Sub Head	03- Green Punjab Mission
Detailed Head	01-Green Punjab Mission Fees

ii) Upon expiry of the Mining Contract, or in case the same is cancelled / revoked by the Mining Department, the EC will revert back to the Environmental Clearance granted to Executive Engineer-cum-District Mining Officer, Pathankot, Department of Water Resource, Madhopur, Pathankot, Punjab.

4) This letter must remain appended with the original Environmental Clearance granted vide EC ID No. EC24B0107PB5811665N dated 31.07.2024.

**Copy To**

1. The Secretary to Govt. of India, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD -cum-office complex, East Arjun Nagar, New Delhi.
3. The Chairman, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala.
4. The Deputy Commissioner, Pathankot.
5. The Deputy Director General (C), Ministry of Environment, Forests & Climate Change, Northern Regional Office, Bays No. 24-25, Sector- 31-A, Chandigarh.
6. The Chief Conservator of Forests (North), Ministry of Environment and Forest, Regional Office, Bays No.24-25, Sector-31-A, Chandigarh.
7. Monitoring Cell, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi-110003.
8. The Executive Engineer-cum-Mining Officer, Pathankot.
9. The Joint Director, Ministry of Environment & Forests, Northern Regional Office, Bays No. 24-25, Sector- 31(A), Chandigarh. The detail of the applicant is as under:

- a) Name of the applicant : Sh. Manpreet Singh, Proprietor
- b) Phone no. : 9717137943
- c) E-mail id : navyug.boont@outlook.com

Signature Not Verified

Digitally Signed by: Harjeet Singh Sandhu  
PCS  
Member Secretary, SEIAA

Date: 02/08/2024



सत्यमेव जयते

File No.: 2024/EC/T/198

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA), PUNJAB)



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Dated 02/08/2024



To,

Sh. SUDHIR KUMAR,  
M/s Kissan Petroleum (K.S.K),  
Village Peer Baksh Chouhan, Jalabad West, Fazilka, Punjab-152024  
kissanpetroleum55@gmail.com

Subject:

Grant of Transfer of EC to the project under the provision of the EIA Notification 2006 and as amended thereof regarding.

श्री/श्रीमान,

This is in reference to your application submitted to SEIAA vide proposal number SIA/PB/MIN/490550/2024 dated 31/07/2024 for grant of transfer of EC to the project under the provision of para 11 of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

- |  |   |
|--|---|
| (i) EC Identification No.                    | EC24B0107PB5490677T   |
| (ii) File No.                                | 2024/EC/T/198   |
| (iii) Clearance Type                         | Transfer of EC  |
| (iv) Category                                | B1  |
| (v) Schedule No./ Project Activity           | 1(a) Mining of minerals   |
| (vi) Name of Project                         | Sand Mining Project- Chak Hari Rai  |
| (viii) Location of Project (District, State) | Village Chak Hari Rai, Tehsil & Distt. Pathankot,<br>Punjab                                 |
| (ix) Issuing Authority                       | SEIAA   |
| (x) EC Date                                  | 02/08/2024  |
| (xi) Details of Transferee                   | M/s Kissan Petroleum (K.S.K) Village Peer Baksh<br>Chouhan, Jalalabad West, Fazilka, Punjab |
| (xii) Details of Transferor                  | Executive Engineer-cum-District Mining Officer,<br>Department of Water Resource, Pathankot  |

3) As decided by the SEIAA in its 306th meeting held on 01.08.2024, the Environmental Clearance granted to Executive Engineer-cum-District Mining Officer, Pathankot, Drainage cum-Mining and Geology, WRD, Department of Water Resource Madhopur, Pathankot, Punjab vide EC ID No. EC24B0107PB5995865N dated 31.07.2024 for carrying out

mining of minor minerals (sand) from CMS site namely "Chak Hari Rai" with production capacity of 6,17,317 MT in an area of 23.80 Ha area (mineable area-21.90 Ha) in the river bed of River Ravi, located in the revenue estate of Village Chak Hari Rai, Tehsil & Distt. Pathankot, Punjab is transferred in the name of M/s Kissan Petroleum (K.S.K), Village Peer Baksh Chouhan, Jalalabad West, Fazilka, Punjab. The Environmental Clearance will be valid for a period of 30 years from the date of issuance of original Environmental Clearance or till the validity of contract period with the Mining Department, whichever is earlier, subject to the same terms and conditions as mentioned in the original EC along with **special condition** as under:

i) The Project Proponent shall deposit annual recurring amount of Rs 4 Lakhs on 01.04.2025, 01.04.2026 and 01.04.2027 each in the Greening Punjab Mission budget head of the Forest Department through DFO, Pathankot as under:

Demand No.	32- Forestry and Wildlife
Major Head	0406-Forestry and Wildlife
Sub Major Head	01- Forestry
Minor Head	102- Receipts from Social and Farm Forestry
Sub Head	03- Green Punjab Mission
Detailed Head	01-Green Punjab Mission Fees

ii) Upon expiry of the Mining Contract, or in case the same is cancelled / revoked by the Mining Department, the EC will revert back to the Executive Engineer-cum-District Mining Officer, Pathankot, Drainage cum-Mining and Geology, WRD, Department of Water Resource Madhopur, Pathankot, Punjab.

4) This letter must remain appended with the original Environmental Clearance granted vide EC ID No. EC24B0107PB5995865N dated 31.07.2024.

**Copy To**

1. The Secretary to Govt. of India, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD -cum-office complex, East Arjun Nagar, New Delhi.
3. The Chairman, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala.
4. The Deputy Commissioner, Pathankot.
5. The Deputy Director General (C), Ministry of Environment, Forests & Climate Change, Northern Regional Office, Bays No. 24-25, Sector- 31-A, Chandigarh.
6. The Chief Conservator of Forests (North), Ministry of Environment and Forest, Regional Office, Bays No.24-25, Sector-31-A, Chandigarh.
7. Monitoring Cell, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi-110003.
8. The Executive Engineer-cum-Mining Officer, Pathankot.
9. The Joint Director, Ministry of Environment & Forests, Northern Regional Office, Bays No. 24-25, Sector- 31(A), Chandigarh. The detail of the applicant is as under:

- a) Name of the applicant : Sh. Sudhir Kumar, Proprietor
- b) Phone no. : 8054700668, 9717137943
- c) E-mail id : kissanpetroleum55@gmail.com

**Signature Not Verified**

Digitally Signed by: Harjeet Singh Sandhu  
PCS  
Member Secretary, SEIAA

Date: 02/08/2024

## List of 23 No. Stone Crusher in Pathankot

Sr. No.	Name & Address of the industry
1	Balram Stone Crusher, Village-Feroza, P.O. Narot Jaimal Singh, Pathankot
2	Friends Stone Crusher, Village-Gugran, P.O. Narot Jaimal Singh, Tehsil & Distt-Pathankot
3	Guru Nanak Dev Ji Stone Crusher, Village-Feroza, P.O. Jaimal Singh, Tehsil & District-Pathankot
4	Guru Nanak Stone Crusher, Village-Gugran, P.O. Narot Jaimal Singh, Tehsil & Distt-Pathankot
5	Jai Guggaveer Stone Crusher, Village Gugran, P.O. Narot Jaimal Singh, Tehsil & Distt. Pathankot.
6	Krishna Stone Crushing Co., Village-Gugran, P.O. Narot Jaimal Singh, Tehsil & Distt-Pathankot
7	M/s Jagson Stone Crusher, Village-Gugran, Tehsil Narot Jaimal Singh Distt-Pathankot.
8	Shiv Shankar Stone Crusher, Village-Gugran, Tehsil Narot Jaimal Singh Distt-Pathankot.
9	Shivalik Stone Crusher, Village-Muthi, Tehsil-Narot Jaimal Singh, Distt Pathankot
10	SHREE SAI STONE CRUSHER AND SCREENER, VILLAGE FEROZA PO NAROT JAJAIMAL SINGH, PATHANKOT
11	Shri Ram Stone Crusher, Village Gugran, P.O. Narot Jaimal Singh, Tehsil & Distt. Pathankot
12	walia Construction Co., village Gugran, Tehsil & Distt. Pathankot.
13	Kalgidhar Stone Crusher, Village-Feroza, P.O. Narot Jaimal Singh, Tehsil & District-Pathankot.
14	Sangam Stone Crushing, Village Kathlour, Tehsil Narot Jamil Singh; Pathankot
15	Dashmesh Stone Crusher, Village-Feroza, Tehsil & District-Pathankot
16	Guru Mehar Construction, Village-Akhwara, P.O. Narot Jaimal Singh, Tehsil & Distt-Pathankot.
17	BALA JI STONE CRUSHER, VILLAGE AKHWARA TEHSIL & DISTT PATHANKOT
18	R. S. SCREENER, VILLAGE AKHWARA, Tehsil & District-Pathankot
19	Aradhay Stone Crusher, Village-Akhwara, Tehsil & District-Pathankot
20	Shri Guru Gobind Singh Ji Stone Crusher, Village-Feroza, Tehsil & District-Pathankot
21	Ram Shree Screener, Village-Akhwara, P.O. Narot Jaimal Singh, Tehsil & District-Pathankot
22	Radhe Radhe Stone Crusher, Village-feroza, Tehsil & District Pathankot,
23	JAI BALAJI CRUSHER KATHLOUR, Tehsil & District Pathankot

**GOVERNMENT OF PUNJAB**  
**DEPARTMENT OF MINES & GEOLOGY**

**ORDER**

NO: E-528419/WR-PROJ/12/2023-PSG/193 DATE: 15<sup>th</sup> JULY, 2024

1. The Hon'ble National Green Tribunal (NGT), vide orders dated 10.12.2020 in the matter of OA no. 57 of 2020, has directed the State of Punjab to limit the number of Crusher Units as per carrying capacity of legitimate source of raw material. The operative part of the said orders is as below:-

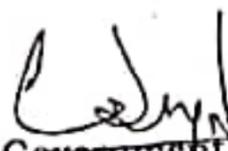
*"We thus find it necessary to direct the State of Punjab to take remedial action of suitably limiting the number of stone crushers as per carrying capacity of legitimate source of raw material and taking stringent action taken against the stone crushers not having accountable sources of raw materials for stone crushing. A suitable mechanism for the purpose may be evolved by the Chief Secretary, Punjab within one month from today and remedial action taken expeditiously, preferably within three months thereafter"*

2. Various steps have been taken from time to time to implement the directions of NGT
3. Now a comprehensive review of the various orders passed by the Department of Mines & Geology for ensuring compliance of the orders of NGT has been undertaken. Thereafter, the following issues were framed-
  - a. The spatial distribution of quantity of River Bed Material (RBM) in the State.
  - b. The spatial distribution of Crusher Units in the State
  - c. The possible linkage of a Crusher Unit to a source of RBM in its vicinity. For determining this data a reasonable assumption is being made of the viable distance for sourcing of RBM by any Crusher Unit. Thereafter possible linkages shall be ascertained by determining the source(s) of RBM within a circular spread, equal, in radius to such a viable distance, around such a Crusher Unit/ Crusher Unit Cluster.
  - d. Areas where the source of RBM stands fully "exploited" i.e. the total quantity of RBM in such a source is less than the total annual RBM required by the Crusher Unit(s) linked to it
  - e. Assumption of the running time of a Crusher Unit.
  - f. A ban on establishment of Crusher Units in areas identified in para (d) above.
  - g. The period of review of the data / calculations and consequent periodic lifting of restrictions, if any.
4. After due consideration to the above issues it is hereby ordered that-
  - a. In future only those Crusher Units shall be registered by the Director, Mines & Geology which, as per Punjab Crusher Policy 2023, have obtained *Consent to Establish* from the Punjab Pollution Control Board after due verification of legal source of material.

- b. In case of New Crusher Units, whose *Consent to Establish* was issued by the Punjab Pollution Control Board before June 15, 2024 without any such verification of legal source of material, the Director, Mines & Geology shall verify the legal source before registering the New Crusher Unit for the first time.
- c. The criteria for verification of the legal source of material for New Crusher Units shall be as under:
- i. Commercial Mining Sites (CMS), within a 20 KM or 25 KM radius from the New Crusher Unit shall be considered.
  - ii. Director, Mines & Geology shall link the Crusher Unit /Crusher Unit Clusters (within which the Crusher Unit is proposed to be established) with operational CMS sites within a radius of 20 KM / 25 KM from such a Unit/Cluster for determining the availability of material for the New Crusher Unit. At least one of these two calculations should be favourable for the new Crusher Unit for its Registration.
  - iii. There shall be a ban on Registration of Crusher Units in Areas where the source of RBM stands fully "exploited" i.e. the total quantity of RBM in such a source is less than the total annual RBM required by the Crusher Unit(s) linked to it (assuming that each Crusher Unit runs at 75% capacity for 300 days in a year).
  - iv. The list of CMS sites which have surplus material shall be prepared every year in the month of February. List of CMS sites having surplus material for year 2024-25 is attached as Annexure-A.
  - v. Additionally, operational de-silting sites and sites containing stacked material from de-silting operations within the district/neighbouring District(s) shall also be taken into account for verifying the legal source, provided that RBM from such sites is available for sale by the Department of Water Resources or by a person authorised by it. The list of such operational de-silting sites, is attached as Annexure-B.
  - vi. For Crusher Units established within Punjab but situated near its borders with the States of Haryana / Himachal Pradesh and the Union Territory (U.T.) of Jammu & Kashmir, a report from these States/ U.T., confirming that surplus RBM is available for sale from a legal mining site within a radius of 25-kilometer from the Crusher Unit, shall suffice to verify the legal source. After receiving the report from these states, the details of such Mining sites in Annexure C shall be published.
- d. A registered Crusher Unit shall also be permitted to source raw materials from any other legitimate source, and in all such cases the concerned District Mining Officers shall verify the legitimate source while checking the monthly returns filled by Crusher Units. In case of any discrepancy, action shall be immediately taken as per Punjab Crusher Policy 2023 (as amended) and PMMR, 2013.
- e. The attached Annexures (A, B and C) shall be reviewed every year in the month of February & updated accordingly.
- f. The Department of Mines & Geology shall normally conduct a bi-annual review of this Order to resolve any issues that are faced in the implementation of this Order. However, the Director, Mines &

Geology may, where the situation so warrants, recommend an earlier review for reasons to be recorded in writing.

5. All words / expressions in this Order shall have the same meaning as provided in the *PUNJAB CRUSHER POLICY 2023*.
6. In the event of any lack of clarity / conflict in any part of the Order, the clarification issued by the Director, Mines & Geology shall be final.
7. These Orders shall come into force with immediate effect.

  
Secretary, Government of Punjab  
Department of Mines & Geology

Endst No: E-526419/WR-PROS/12/2023-RJG/193/1-5 Date: 15-07-2024

A Copy is forwarded to-

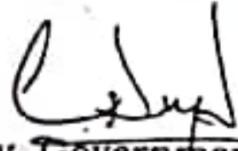
1. Chairman, PPCB with a request to issue necessary instructions to concerned officers to get the legal source of raw material verified from the Department of Mines & Geology Department before issuing *Consent to Establish* to new Crusher Units.
2. Director, Mines and Geology to ensure compliance of these orders.
3. Chief Engineer, Mining for compliance
4. All Superintending Engineers, Mining for compliance
5. All District Mining Officers for compliance

  
Secretary, Government of Punjab  
Department of Mines & Geology

Endst No: E-526419/WR-PROS/12/2023-RJG/193/6 Date: 15-07-2024

A Copy is forwarded to-

1. All Deputy Commissioners in the State for information

  
Secretary, Government of Punjab  
Department of Mines & Geology

# VAKALATNAMA

NATIONAL GREEN TRIBUNAL  
FARIDKOT HOUSE, COPERNICUS MARG, NEW DELHI-110001

QA No. 263/2025

In re: **KARAN SINGH** .....APPLICANT

Versus

**Ministry of Environment, Forest and Climate Change and others.** .....RESPONDENTS

KNOWN ALL to whom these present shall come that

The above-named authorized representative of the PUNJAB POLLUTION CONTROL BOARD do hereby appoint

## DIWAN ADVOCATES

Office: A-450-LGF & B-2, Defence Colony,  
New Delhi-110024

Email: [service@diwanadvocates.com](mailto:service@diwanadvocates.com)

Tel No.+91 11 41046363 / 62

Mob:8076293778

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorize him:

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court, including High Court subject to payment of fee separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross objections or petition for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of Fee for each stages.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint or instruct any other legal practitioner authorizing him to exercise the power and authority hereby conferred on the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitutes in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remains unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The Fee settled is only for the above case and above court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the return of the same in any case whatsoever and if the case prolongs for more than three years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this \_\_\_\_ day of \_\_\_\_\_, 2025

Accepted subjects to the terms of the fees.

ADVOCATE'S

DR. FARRUKH KHAN- D/616/07

CHANGHEZ KHAN- D/1791A/07

J.H. JAERI D/96/1983

AMAN DUBEY D/5505/2020

PRERNA KAPOOR-1566/04

KARAN SINGH-D/5541/20

SIGNATURE'S

*[Handwritten signatures of DR. FARRUKH KHAN, CHANGHEZ KHAN, J.H. JAERI, AMAN DUBEY, PRERNA KAPOOR, and KARAN SINGH]*

*[Handwritten signature of Rajesh Kumar]*  
CLIENT'S SIGNATURES

ENVIRONMENTAL ENGINEER  
 PUNJAB POLLUTION CONTROL  
 BOARD, BATALA

